

12.11 hrs.

ANNOUNCEMENT BY SPEAKER
RE : NOTICES RECEIVED FROM
DEPUTY REGISTRAR, BOMBAY
HIGH COURT

[English]

MR. SPEAKER : I have to inform the House that on 11th July, 1988, two notices were received from the Deputy Registrar, High Court, Appellate Side, Bombay, requiring my appearance before the Bombay High Court on 19th July, 1988, for filing of an affidavit by me or the Secretary-General, Lok Sabha, within three weeks from 28th June, 1988, in connection with two writ petitions No. 6157/87 and 1299/88 alleging that there was "a variance between the bill (The Central Excise Tariff Bill, 1985), as passed and gazetted with regard to the rate of the excise duty on the goods—cranes—Chapter sub-heading No. 8426-00".

As per well established practice and convention of Lok Sabha, I have decided not to respond to the notices. I have passed on the relevant papers to the Minister of Law and Justice for taking such action as he may deem fit to apprise the court of the correct constitutional position and the well established conventions of the House.

12.12 hrs.

RESIGNATION BY MEMBER

[English]

MR. SPEAKER : I have to inform the House that I received a letter dated 29th June, 1988 from Shri Arjun Singh, an elected member from South Delhi constituency of Delhi, resigning his seat in Lok Sabha. I have accepted his resignation with effect from the 29th June, 1988.

(Interruptions)

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF
INFORMATION AND BROADCASTING
(SHRI H.K.L. BHAGAT) : There must be

some sanctity. Will you please let anybody else speak? I want to state the Government's position. (Interruptions)

Mr. Acharia, will you let me speak? I am not disputing any Member's right to give adjournment motion. But there must be some sanctity. All of us met yesterday and it was agreed that this could be discussed under rule 193. (Interruptions)

There must be some sanctity about meeting the Speaker and agreeing to a thing. You agreed to a discussion under 193 and now you are going back. (Interruptions)

MR. SPEAKER : Mr. Madhavrao Scindia.

(Interruptions)

MR. SPEAKER : Nothing goes on record without my permission. I have called Mr. Madhavrao Scindia.

12.15 hrs.

STATEMENT RE : ACCIDENT TO 26
DN BANGALORE-TRIVANDRUM
EXPRESS BETWEEN SASTHAN-
KOTTA AND PERINAD STATIONS
OF SOUTHERN RAILWAY

[English]

THE MINISTER OF STATE OF THE
MINISTRY OF RAILWAYS (SHRI
MADHAVRAO SCINDIA) : I deeply
regret to apprise the House of an unfor-
tunate train accident involving 26 Dn.
Bangalore-Trivandrum Express at about
12.59 hrs. on 8-7-88 between Sasthankotta
and Perinad stations of the Trivandrum
Division of Southern Railway.

As a result of the accident 10 out of a
total of 14 coaches of the train derailed and
capsized at bridge No. 19 on Ashtamudi
Lake. Of these, 2 coaches remained suspen-
ded from the bridge, 4 got submerged and
the remaining 4 were partially submerged in
the lake below.

The train engine and the coach next to
it came to a stop after passing the bridge in
a derailed condition. The 12th coach also